

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No. 7113/2016

(Arising out of impugned final judgment and order dated 15/06/2016 in CRLA No. 6631/2009 passed by the High Court of Judicature at Allahabad)

SHARDA DEVI

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(With appln. (s) for exemption from filing O.T., interim relief and office report)

WITH

SLP(Crl) No. 7156/2016

(With appln.(s) for exemption from filing O.T. and Office Report)

Date : 18/10/2016 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE N.V. RAMANA

For Petitioner(s) Mrs. Mona K. Rajvanshi, Adv.
Mr. Anurag Kashyap, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Nobody has appeared on behalf of the State in spite of service of notice.

Leave granted.

Hearing expedited.

Insofar as the appellant-Sharda Devi is concerned, she is admitted to bail in S.T. No. 226 of 2001 during the pendency of this appeal on the terms and conditions that may be imposed by the Trial Court.

Prayer for bail of the appellant-Anil Kumar is rejected for the time being.

(Nidhi Ahuja)
Court Master

(Mala Kumari Sharma)
Court Master